

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Miscellaneous Application No. 85566 of 2025
(on behalf of Appellant)

In

Customs Appeal No. 85842 of 2022

(Arising out of Order-in-Appeal No. 1365 (Gr.IIC-F)/2019(JNCH)/Appeal-II dated 04.10.2019. passed by the Commissioner of Customs (Appeals), Mumbai-II)

Commissioner of Customs, Nhava Sheva-I

.... Appellant

Jawaharlal Nehru Custom House,
Nhava Sheva, Dist.- Raigad, Maharashtra- 400 707.

Versus

Multi Import

....Respondent

316, 3rd Floor, Moriswala Building,
Saboo Siddik Road, Musafir Khana,
Mumbai- Maharashtra 400 001.

APPEARANCE:

Shri D.S. Mann, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85764/2025

Date of Hearing: 22.04.2025

Date of Decision: 22.04.2025

Per: S.K. MOHANTY

None appeared for the Respondent. Heard learned AR for Revenue.

2. Revenue has filed this miscellaneous application, seeking for withdrawal of appeal on the ground of monetary limits prescribed by the Central Board of Indirect Taxes Customs vide Instructions F. No.390/Misc./116/2017-JC dated 22.08.2019 read with CBIC-

160390/20/2024-JC-CBEC dated 06.08.2024. Prayer made by the Revenue is considered. Accordingly, the appeal filed by the Revenue is dismissed under the litigation policy. Miscellaneous Application stands disposed of.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

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